

27-1-03

Mr. Tejveer Choudhary Counsel for Applicant.

On 27/1/03
28/1/03

At the request of
learned counsel for the Applicant
the case is adjourned to
tomorrow i.e. 28-1-2003.

hnp
A.P. NAGRATH
Adv. Member

On
(G. L. GUPTA)
Vice Chairman

28-1-2003

Mr. Tejveer Choudhary Counsel for Applicant.
Heard.

The case for the applicant is
that pursuant to the advertisement issued
by the Respondents Department for filling
up the post of GDSBM, he had applied
for the post but he has been denied
appointment, on the ground that he did
not have the accommodation to run the
post office. It is stated that the applicant
had filed an OA No 66/2002, which was
disposed of vide order dated 7-3-2002
by this Tribunal, wherein, it was
directed that the respondents shall
consider the appointment of the applicant,
provided, no other person had already
been given appointment and the applicant
was in a position to provide suitable
accommodation to run the postal services.

The ^{applicant} respondents have filed
an Communication dated 5-4-2002 (Annex A),
which indicates that on inspection, no
hut was found at the place stated in
the application of the applicant. It is
obvious that the respondents authorities
were not satisfied with the contention
of the applicant that he was in a
position to provide accommodation for
running the Postal services.

Since the applicant has failed
to provide the suitable accommodation
for running the Postal services, no
direction can be given to the respondents
to give appointment to the applicant.

Consequently, there is no merit
in this application and it is dismissed
in favour of the respondents.

hnp
A.P. NAGRATH
Adv. Member

On
(G. L. GUPTA)
Vice Chairman

COPY OF
order received
on 31-01-2003
7/1/03

COPY of order
dt 28/1/03 with
OA annex sent to
R1 & R-3 Dy
Regional Post
vide letter dt 21/1/03
dt 11-2-03

Part II and III destroyed
in my presence on 11-4-08
under the supervision of
section officer as per
order dated 31-12-02

Narain
Section Officer (Personnel)